

किराया उत से लिया जा रहा है क्या वह उस टेंडर के हिसाब में रक्खा जायेगा ?

श्री जे० के० भोंसले : पहली मार्च से किराया नहीं लिया जायेगा, लेकिन तब तक जरूर लिया जायेगा ।

HOUSES FOR CENTRAL GOVERNMENT
EMPLOYEES

*835. **Shri L. Eacharan:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the construction of houses for the Central Government employees is confined to the Capital only or is extended to other States also; and

(b) if so, the names of the States in which the constructions are taking place?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). Houses for Central Government employees are constructed at other places also, besides the Capital city, wherever necessary. Such constructions take place in almost all the States.

Shri I. Eacharan: May I know what is the amount set apart for the Centre and what is the amount allotted for the States?

Sardar Swaran Singh: There is no such thing as allotment in favour of the States. If the hon. Member means as to how much amount is being spent in States as compared to the capital city, that break-up is not readily available as in respect of the Central Government employees in a number of Ministries, including Railways, Defence, Finance, P. & T., construction is going on for all these Ministries.

Shri Shivananjappa: It is said that the Government of Mysore have submitted a scheme for housing the low paid staff. May I know how much of Central assistance was asked and how much has been sanctioned?

Sardar Swaran Singh: That question does not arise out of this. But

so far as Central aid for financing, housing tenements for State employees is concerned, there is no such scheme. Unless advantage is taken in a general way of the Low Income Group Housing Scheme, it is not the policy of the Central Government to finance schemes which are sponsored by State Governments for construction for their own employees.

Shri B. S. Murthy: May I know what steps are being taken to provide houses for Central Government officers in Kurnool where there are no houses but only tents?

Sardar Swaran Singh: I think some sort of temporary arrangement was made even for the Central Government employees either by putting up temporary structures or by requisitioning houses. On a more permanent basis a decision will be possible only after a firm decision is taken about the location of the capital.

INDIANS IN CEYLON

*836. **Dr. Ram Subhag Singh:** Will the Prime Minister be pleased to state:

(a) whether Government are aware that a number of applications for citizenship from persons of Indian origin have been rejected by the Ceylon Government on the ground that the Justices of Peace before whom the applicants had sworn affidavits had not themselves taken the oaths of allegiance;

(b) whether this act is in conformity with the understanding reached between the Prime Ministers of India and Ceylon in October, 1954; and

(c) if not, the action taken in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) The Government of India are informed that applications for Ceylon citizenship are still being rejected on purely technical grounds.

(b) and (c). The Government of India have taken up this and other matters connected with the implementation of the Agreement of October, 1954, with the Government of Ceylon.

Dr. Ram Subhag Singh: May I know whether the information, about which the Deputy Minister just now said that the Government of India have been informed, was received after the communication to which also he just now referred, or was it received beforehand?

Shri Anil K. Chanda: The communication was necessary because we received information that the Agreement is not being properly worked there.

Sardar Hukam Singh: Sir, there is another question also on the same subject, Question No. 845. I suggest it might be taken along with this.

Mr. Speaker: Is it convenient to the Deputy Minister?

Shri Anil K. Chanda: Yes, Sir.

Mr. Speaker: Then he may give the reply to that also.

INDIANS IN CEYLON

*845. **Sardar Hukam Singh:** Will the Prime Minister be pleased to state:

(a) whether the registration of persons of Indian Origin for Ceylon citizenship has been proceeding satisfactorily since the meeting of the Prime Ministers of India and Ceylon in October, 1954; and

(b) the number of applications decided so far and the number that have been accepted?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) The Government of India do not view with any satisfaction the progress in registration of applicants for Ceylon citizenship.

(b) 38,795 and 9,671, respectively, upto the 30th November, 1954.

Dr. Ram Subhag Singh: Since the joint statement which was issued by the two Prime Ministers in October, 1954, may I know the number of Stateless persons who got themselves registered at the Indian High Commissioner's Office, and how many of them have so far come over to India, and how many of the rest succeeded in obtaining long-term residence permits from the Government of Ceylon?

Shri Anil K. Chanda: It is a very long question, but I can inform the House that we have sanctioned additional staff for expeditious disposal of applications for Indian citizenship, with our High Commissioner in Ceylon. But I have not the exact figures. I have, however, the figures of the applications which have been examined by the Ceylon Government for citizenship of that country. In the month of November—that is the last figure, for the month of November—the number of applications allowed during that month was one, and the total of the applications to date is 9,671. The number of refusals during this period, that is the month of November, is 2,977, and the total up-to-date is 29,124. And to date the number of persons whose applications have been rejected amount to 97,344.

Shrimati Tarkeshwari Sinha: May I know if the Government is aware that the Ceylon Government has complained that there is no co-operation from the High Commissioner for India in Ceylon, and what action have Government taken to refute this charge?

Shri Anil K. Chanda: I have seen a reference about this in a newspaper report, but we have not yet received any communication from the Ceylon Prime Minister.

Dr. Ram Subhag Singh: May I know whether any portion of the joint statement which was issued by the two Prime Ministers is being given effect to?

Shri Anil K. Chanda: So far as we are concerned, we are doing our